

OFFICE OF DISTRICT & SESSIONS JUDGE, YAMUNA NAGAR AT JAGADHRI

ORDER

No. 41

Dated 19/04 /2021

In view of the instructions contained in the Hon'ble High Court letter bearing No. 80/RG/Spl/Misc dated 17.04.2021 and keeping in view the prevailing situation of unprecedented surge in COVID-19 cases in and around the area and to contain its spread, the following guidelines to be acted upon by all concerned with immediate effect, are hereby issued till further orders: -

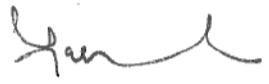
1. Only urgent nature of cases i.e. bail matters, stay matters and other connected matters shall only be heard. The Judicial Officer(s) shall make every endeavor to dispose of such cases without any inordinate delay.
2. The proceedings in criminal matters shall be conducted by way of making attendance of accused/undertrials through video conferencing, until and unless their physical appearance in a particular case is necessary or is not feasible through video conferencing.
3. No evidence shall be recorded except in time bound cases and the cases in which accused are in custody for more than one year. However, during that process every guideline issued by all concerned authorities in this regard be complied with meticulously.
4. The Advocates shall maintain the norms of social distancing and the guidelines of Ministry of Home Affairs on the subject, while appearing in the Courts. Advocates shall also avoid overcrowding and in case of utmost necessity, they may appear alongwith one Assistant (either Clerk or junior Advocate). The litigant party shall not be allowed to accompany Advocate at the time of hearing of the case, unless his/her presence is must or required by the Court(s). Every person appearing before the Court(s) shall compulsorily use masks and hand sanitizers.
5. The Naib Court posted in different Courts shall ensure wearing of proper mask by every person entering the court room and shall also got their hands sanitized.
6. The guidelines/advisory and other SOPs issued by the Government and also the instructions issued by the Hon'ble High Court from time-to-time shall be followed strictly.
7. The proceedings with respect to First remand of accused shall be conducted by the Illaqua Magistrate in the dedicated court room located on the second floor of the building of Judicial Court Complex, Yamuna Nagar, in which previously court of Permanent Lok Adalat (PUS), Yamuna Nagar was functioning, at the headquarter and the court room in which a camp court for Family Court matters is being held, at Sub Division Bilaspur, which were identified to be suitable in consultation with the Health and Administrative Authorities for all intents and purposes, in which necessary arrangements have already been made as per the guidelines issued by the Hon'ble High Court vide its letter bearing No. 31/RG/Spl./Misc. dated 15.07.2020.
8. The urgent matters of pending cases shall be heard through the facility of video conferencing set up separately in the room on the second floor, which was previously being used by the office of District Attorney, Yamuna Nagar.



9. The Judicial Officer(s), apart from the urgent matters, shall also take up and deal with other cases of different categories pending in their respective courts with the consent of parties/counsel concerned, in terms of the instructions contained in Hon'ble High Court letter bearing No. 41/RG/Spl./Misc. dated 06.10.2020, thereby taking into account all the precautionary measures.
10. The other routine matters/cases shall be taken up and adjourned to suitable dates by the Courts concerned and shall be uploaded thereafter on the CIS.
11. The supply of the certified copies shall remain to continue from the window of the agency.
12. Any party/counsel will be at liberty to move an application to take up/ consider any other matter, if urgent. If such matter is pending in the court and the learned Judge, if satisfied about the urgency, will pass appropriate orders.

All concerned be informed accordingly and a copy of this order be uploaded on the official website of this Sessions Division.


Dated: 19.04.2021

  
(Deepak Aggarwal)  
District & Sessions Judge  
Yamuna Nagar

Endst. No. 5609-40 Dated 19/04 /2021

Copy forwarded to the following for information and necessary action:

1. All the Judicial Officers posted in this Sessions Division with the request to convey the order to the staff working in their respective courts.
2. The Superintendent of Police, Yamuna Nagar.
3. The District Attorney, Yamuna Nagar.
4. The Superintendent, District Jail at Jagadhri.
5. The Presidents, Bar Associations, Jagadhri and Bilaspur.
6. System Officer.

  
(Deepak Aggarwal)  
District & Sessions Judge  
Yamuna Nagar